

<i>Sl. No.</i>	<i>Name of the Company</i>	<i>Location of Plant</i>	<i>Annual Production Capacity in terms of NITROGEN 000'MT</i>
1	2	3	4
2.	Rashtriya Chemicals & Fertilizers Ltd.	Trombay— V	152.00
3.	— do —	Thal	683.00
4.	Hindustan Fertilizer Corporation Ltd.	Namrup — I	45.00
5.	— do —	Namrup — II	152.00
6.	— do —	Namrup — III	177.00
7.	Indian Farmers Fertilizer Coop. Ltd.	Kalol	182.00
8.	— do —	Aonla	334.00
9.	Krishak Bharati Cooperative Ltd.	Hazira	668.00
10.	Gujarat State Fertilizer Co.	Baroda	130.00
11.	Indo Gulf Fertilizers & Chemicals Corp.	Jagdishpur	334.00
TOTAL			3191.00

(b) and (c). The cost of production of fertilizer is dependent on investment, which in turn is dependent on the type of feedstock, capacity and vintage of the plant, as also the price of feed-stock. Since plants based on various feed-stocks with identical capacity and vintage do not exist, and since the cost of various feed-stocks at different places also vary widely, no comparison of cost of production of fertilizer plants with different feed-stocks is possible. However, as per an analysis made by the Project and Development India Limited, the investment cost contributing to the fixed operating cost in

case of a gas-based fertilizer plant of an identical capacity would be lower by about 9% as compared to a Naphtha-based plant, about 30% lower as compared to a fuel oil-based plant, and about 40% lower as compared to a coal-based plant.

Updating of Land Records

*218. SHRI KANKAR MUNJARE: Will the minister of AGRICULTURE be pleased to state:

(a) whether emphasis was laid on

updating the land records in order to achieve land reforms and agricultural development in the First Five Year Plan;

(b) if so, the reasons for not making any significant progress in this regard since the First Five Year Plan till now;

(c) whether priority is to be given to this work in the Eighth Five Year Plan; and

(d) if so, the steps proposed to be taken for updating the land records?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI UPENDRA NATH VERMA):

(a) The First Five Year Plan had recognised the paramount importance of updating of land records particularly in view of changes being effected through land reforms legislations.

(b) Land being a State subject, the responsibility for updating land records lies with the State Governments. However, States have attributed lack of sufficient progress in this work due to constraint of resources.

(c) The Eighth Five Year Plan is not yet ready. But the approach paper to the Eighth Five Year Plan recognises the importance of this work.

(d) A Centrally Sponsored Scheme on Strengthening of Revenue Machinery and Updating of Land Records was included in the Seventh Plan to assist the States financially in this work in a modest way. Under the Scheme, Rs. 13.95 crore were released to the States for strengthening of infrastructure relating to land records work and induction of high technology.

Pilot Projects on computerisation of land records were also taken up in 14 States during the Seventh Plan.

As States have been demanding substantial financial assistance for this work from the Central Government and even the Ninth Finance Commission has not allocated any resources for this work, the Planning Commission has been requested to continue the above Centrally Sponsored Scheme with much larger allocations in the Eighth Plan. A comprehensive scheme for taking up computerisation of land records in the country in a phased manner has also been proposed to the Planning Commission for inclusion in the Eighth Plan.

A National Commission on Re-vitalisation of Land Revenue Administration is being set up shortly with wide ranging terms of reference to recommend, among other things, measures for improvement in the existing system of preparation, maintenance and updating of land records.

[English]

Reclamation of Usar Land

*219. **SHRIMATI SUBHASHINI ALI:** Will the Minister of AGRICULTURE be pleased to state:

(a) whether there are large areas of usar land in Uttar Pradesh and other States and if so, the details thereof, State-wise;

(b) whether a Seminar on Usar Reclamation was organised recently at Faizabad, Uttar Pradesh and if so, the details of the outcome and follow-up action taken thereon;

(c) whether similar seminars/discussions were held in the past on this subject by the Indian Council of Agricultural Research/ Agricultural Universities, Central Soil Salinity Research Institute, Karnal, etc.; and

(d) if so, the details thereof, follow-up